

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.214 – IA/603(AHM)2022
ITEM No.215 – IA/615(AHM)2022
ITEM No.216 – IA/617(AHM)2022
ITEM No.217 – IA/668(AHM)2022

in
CP(IB) 232 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

IDBI Bank Ltd

.....Applicant

V/s

JBF Petrochemicals Ltd

.....Respondent

Order delivered on: 22/04/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant

: Mr. Monaal Davawala, Adv.

For the Respondent

: Mr. Rajiv Chawla, Adv. for Mr. Arjun Sheth, Adv. for R-23

Ms. Manvi Damle, Adv. for Mr. Maulik Nanavati, Adv.

ORDER

IA/603(AHM)2022, IA/615(AHM)2022, IA/617(AHM)2022 & IA/668(AHM)2022

Ld. Counsel for the applicants sought for an adjournment as he is finding it difficult to get the SRA to approve the cost of placing advertisement. He is directed to expedite the matter as the applications are pending/PUFE transactions against suspended management.

List the matter on 03.07.2024

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

CHITRA HANKARE
MEMBER(JUDICIAL)